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Dated: 22.11.96 (19)

Shri A-I Chakkar Counsel
for the applicant. Shri R.R.
Shetty for Shri R.L. Shetty,
Counsel for the respondents

Respondents have filed
reply only today. Applicant
seeks time. Time granted

Adjourned to 30.12.96

Reply of Respondent read
on 22.11.96

MS
26/11

M.R. Chakkar	R. Hegde
(M.R. Chakkar)	(S. Hegde)
M(A)	M(J)

MS

Per Tribunal

Date: 30.12.96

As there will be no Division
Bench, the matter fixed on 30.12.96
before the Tribunal is adjourned for
Admission hearing / directions / orders /
final hearing on 3.1.97

Inform the advocates / Parties
accordingly.

MS
Dy. Registrar

Per Tribunal

Date: 3.1.97

As there will be no Division
Bench, the matter fixed on 3.1.97
before the Tribunal is adjourned for
Admission hearing / directions / orders /
final hearing on 13.1.97

Inform the advocates / Parties
accordingly.

Dy. Registrar

31) 13.1.1997.

Heard Shri A.I. Bhadkar for the applicant and Shri R.R. Shetty for Shri R.R. Shetty, counsel for the respondents.

Shri Bhadkar draws our attention to the order passed by the Respondents vide dated 22.7.1996 wherein Shri S.T. Shende, A.E.E. will take over the charge of AGE B/H No. 2 immediately; thereby, the adhoc charge of the applicant is taken over by Shri Shende.

Shri R.R. Shetty states that a regular appointee has been posted ~~again~~ in the place.

In view of the above, the applicant therefore, does not have any grievance against the respondents.

In the circumstances, the O.A. is disposed of at the admission stage itself.

M.R. Kolhatkar
(M.R. Kolhatkar)
MCA)

(B.S. Hegde)
M(J)

OS

Order/Judgement (dispatched
to Applicant/Respondent(s)
on 20/1/97 13/1/97

2
12/4/97

memo of Appearance
Filed by Sh. R. K. Shetty
Counsel for Respondent.

20/12